

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL AND TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 4186**  
(TO BE ANSWERED ON 21.03.2018)

**CIC DIRECTIONS**

**4186. SHRI PARVESH SAHIB SINGH:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Central Information Commission (CIC) has issued directions to public authorities from time to time for greater transparency while deciding the cases of appeals and complaints;
- (b) if so, whether any compilation has been made of such directions, till date;
- (c) if so, the details thereof;
- (d) whether any mechanism has been established for monitoring compliance with the CIC's directions by the central public authorities; and
- (e) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a) to (c): Central Information Commission (CIC) from time to time issues directions or advice to the specific public authority while hearing of the second Appeals/ Complaints cases of that public authority.

No compilation of such directions has been made.

(d) & (e): The Central Information Commission (CIC), based on complaints and also on its own, looks into non-compliance of its orders in accordance with the provisions of the RTI Act.

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